

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
Original Application No.11/2023 (WZ)**

Razzak Rajmohammad Baig & Ors. ... Applicant

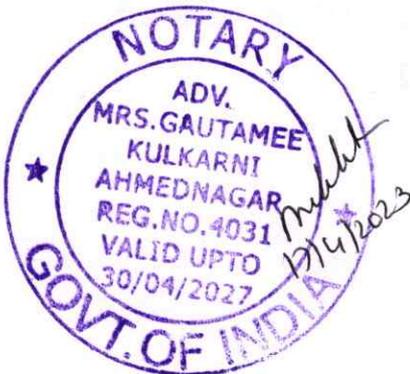
v/s

The District Collector, Ahmednagar & Ors. Respondent

**Affidavit on behalf of Respondent Nos.7 & 8 i.e. Maharashtra
Pollution Control Board.**

I, Chandrakant N. Shinde, Age : Adult, Occupation-Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Ahmednagar, having my office address at Savitribai Fule Vyapari Sankul, 1st Floor, Hall No. 2 & 3, Near TV Center, Savedi, Ahmednagar- 414003, do hereby state on solemn affirmation as under :-

- 1) I have perused the papers and proceedings of the above matter. I am thus conversant with the facts of the case and I am able to depose the same. I am filing the said Affidavit in Reply on behalf of the Respondent Nos. 7 & 8 - Maharashtra Pollution Control Board (MPCB).
- 2) At the outset, the Applicant has filed this application regarding air, water, soil and noise pollution caused due to the Hot Mix Plant and Stone Crusher activities carried out by Respondent No.12-Balasaheb Janardan Murdare- Project Proponent at Gat No.40/1, Village Varrur Khurda, Tal: Shevgaon, Dist: Ahmednagar.



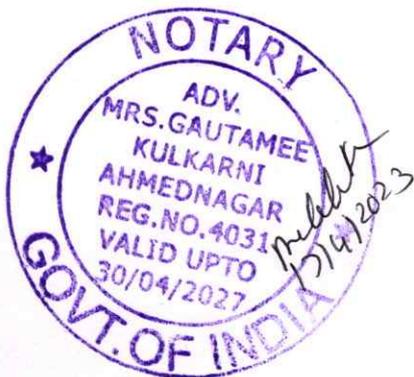
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- 3) I say and submit that the Maharashtra Pollution Control Board has granted Consent to Operate dated 12/3/2020 to M/s.B.J. Murdare, Gat No.40, At-Varur (K), Tal: Shevgaon, Dist: Ahmednagar, for the manufacture of Asphalt Mix (Hot Mix Plant) of 920 MT/M, subject to certain terms & conditions, which is valid upto 30/3/2026. A copy of the Consent to Operate dated 12/3/2020 is enclosed herewith and marked as an **Annexure-'I'**.
- 4) I say and submit that on the basis of complaint made by the Applicant regarding air and water pollution, the officials of the Respondent Board have visited to the hot mix plant of Respondent No.12-Balasaheb Janardan Murdare- Project Proponent situated at Gat No.40/1, Village Varrur Khurda, Tal: Shevgaon, Dist: Ahmednagar on 5/2/2021 and observed that the Respondent No.12-Project Proponent have not provided cover to Raw Material Loading Section (4 hoppers), only partially covered to screen conveyor belt, not provided water sprinkling at hopper for control of dust emission during raw material handling in the plant and not caring regular cleaning & wetting facility in the premises, as per consent condition. Due to the said non-compliances, the Respondent Board has issued proposed directions to the Respondent No.12-Project Proponent vide letter dated 17/2/2021. A copy of the proposed directions dated 17/2/2021 is enclosed herewith and marked as an **Annexure-'II'**.

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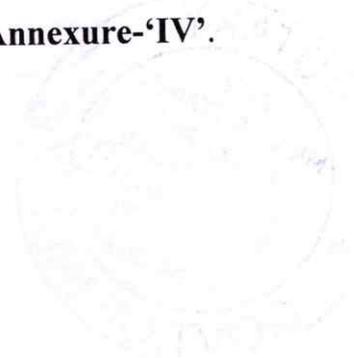


5) I say and submit that on the basis of personal hearing extended to the Respondent No.12-Project Proponent, the Respondent Board has issued interim directions vide letter dtd.3/9/2021 and directed them to regularly operate and maintain the Air Pollution Control System, so as to achieve consented norms. A copy of the Interim Directions dated 3/9/2021 is enclosed herewith and marked as an **Annexure-'III'**.

6) I further say and submit that a Joint Inspection was carried out by the Sub-Divisional Magistrate, Pathardi alongwith the Official of MPCB at Ahmednagar at the aforesaid site on 16/2/2023 and observed as follows :

- i. Hot Mix Plant was not operated continuously, it is operated as per work requirement.
- ii. During visit, the Hot Mix Plant was not in operation.
- iii. In order to control air pollution, the industry has provided Raw Material Loading Section(4 hoppers) and conveyor belt covered with tin sheets, water sprinkling system provided at conveyor belt & hopper section. The industry is having 01 no. of tanker with capacity 5000 lit. (water storage capacity) for regular wetting of the premises. The industry has provided wet scrubber with stack of height 15.0 mtrs. to hot mix plant. The industry has planted bamboo & other trees around the hot mix plant and metallic road is provided as per consent condition.

A copy of the Joint Inspection Report dated 16/2/2023 is enclosed herewith and marked as an **Annexure-'IV'**.





- 7) I say and submit that Officials of the Respondent Board at Ahmednagar, Sub-Divisional Officer, Pathardi, Applicant Mr.Razzak Baig, Respondent No.12-Project Proponent, nearby farmers carried out the Joint visit to the aforesaid site of Hot Mix Plant on 14/3/2023 and observed that the Hot Mix Plant was found in operation. During the operation of Hot Mix Plant smoke , dust flow & accumulate on crop , field of complainant was observed. The crop of half portion of complainant land was harvested & cotton crop is standing on about two acres land. The industry has planted Bamboo trees on the border between it and the complainant. Dried leaves of bamboo trees were found lying in the field of Complainant During the visit it was noticed that there was smell of Asphalt. The industry has sprayed water to control dust emission in the surrounding area. A copy of the Panchnama dated 14/3/2023 is enclosed herewith and marked as an **Annexure-‘V’**.
- 8) I say and submit that during the visit on 14/3/2022, noise monitoring was also carried out at the time of plant of Respondent NO.12-PP is in operation & not in operation and near the Applicant’s Farm land at the time of plant is in operation & not in operation. The noise monitoring results are within the prescribed limit. Copies of the noise monitoring results are enclosed herewith and marked as **Annexure-‘VI’** collectively.



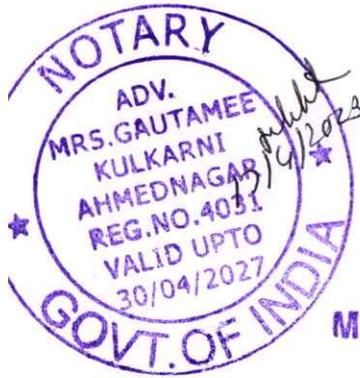


9) I say and submit that the Respondent Board has made communications dated 15/3/2023 & 27/3/2023 to the Taluka Agricultural Officer, Shevgaon, Dist: Ahmednagar requesting to submit the report as to whether the damage to the crops of Applicant's farm is done due to the Hot Mix Plant of Respondent No.12-Project Proponent.

10) I further say and submit that the Officials of the Respondent Board at Ahmednagar carried out the Ambient Air Quality Monitoring on 14/3/2023 near backside gate of the Respondent No.12-Project Proponent. The results of the Ambient Air Quality Monitoring are within the prescribed limit. A copy of the Ambient Air Quality Monitoring carried out on 14/3/2023 is enclosed herewith and marked as an Annexure-'VII'.

17 APR 2023

Solemnly affirmed on this day of April, 2023 at ..Ahmednagar



BEFORE ME

MRS. GAUTAMEE G KULKARNI
NOTARY
GOVERNMENT OF INDIA

For & on behalf of Respondent Nos.7 & 8-Maharashtra Pollution Control Board,

(Chandrakant N. Shinde)

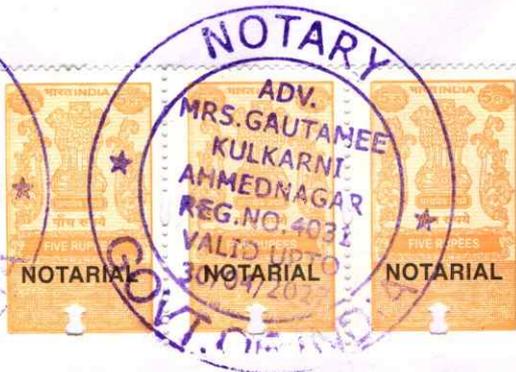
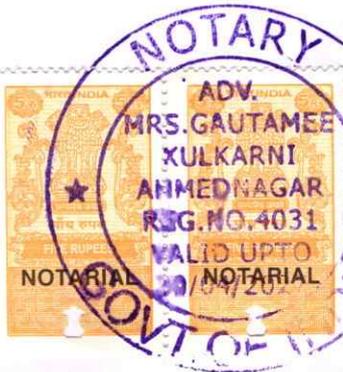
Sub-Regional Officer- Ahmednagar

Solemnly affirmed before me
by Chandrakant N Shinde
who is identified before me
by pho 20
whom I personally know

NOTED & REGISTERED
AT S. No. GGK 544/2023

TOTAL PAGES- 05

17 APR 2023



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253/2365150

Fax : 0253/2365140

Email : ronashik@mpcb.gov.in

Visit At : <http://mpcb.gov.in>



Udyog Bhavan, First Floor

Trimbak Road, Near ITI, Satpur,
Nashik - 422007

Date: 12/03/2020

Orange/S.S.I

Consent No: RO-NASHIK/CONSENT/2003000776

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Trans-boundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to;

M/s. B.J.Murdare,
Gut No.-40, At- Varur (k)
Tq. Shevgaon, Dist- Ahmednagar.

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW (M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

- The Consent to Operate is granted for a period up to:- 30.03.2026.
- The Consent is valid for the manufacture of -

| Sr. No. | Product Name | Maximum Quantity | UOM |
|---------|-----------------------------|------------------|------|
| 1 | Asphalt Mix (Hot Mix Plant) | 920 | MT/M |

3. CONDITIONS UNDER WATER ACT:

- The daily quantity of trade effluent from the factory shall be Nil.
- The daily quantity of sewage effluent from the factory shall not exceed 0.30 M³.
- Trade Effluent: Nil.
- Treatment: N.A.
- Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

| | | | |
|-----------------------|---------------|-----|-------|
| (1) Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) BOD 3 days 27° C. | Not to exceed | 100 | mg/l. |
- Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) Non-Hazardous Solid Wastes:-

| S.N. | Type Of Waste | Quantity | UOM | Treatment | Disposal |
|------|---------------|----------|-----|-----------|----------|
| | | | Nil | | |

(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974

The daily water consumption for the following categories is as under:

- | | |
|---|-------------|
| (i) Domestic purpose | ...1.00 CMD |
| (ii) Water gets Polluted & Pollutants are Biodegradable | ...4.00 CMD |
| (iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic | ...0.00 CMD |
| (iv) Industrial Cooling, spraying in mine pits or boiler feed | ...2.00 CMD |

5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

| | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to Exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|

a) A] Control Equipment (Hot Mix Plant):

1. Drum mix machine shall be provided with dust collector followed by scrubbing system of sufficient capacity to limit emissions.
2. Construction of metallic roads within the premises.
3. Regular cleaning and wetting of the ground within the premises.
4. Growing of a green belt along the periphery.

a) Standards for Air Emission;

The Suspended Particulate Matter measured between 3 meters and 10 meters from any process equipment of stone crushing unit shall not to Exceed 600 $\mu\text{g}/\text{m}^3$

6. Standards for Stack Emissions:

- (i) **The applicant shall observe the following fuel pattern:-**

| Sr. No. | Type Of Fuel | Quantity | UOM |
|---------|--------------|----------|-----------|
| 1 | LDO | 20 | Liters/Hr |

- (ii) **The applicant shall erect the chimney(s) of the following specifications:-**

| Sr. No. | Chimney Attached To | Height in Mtrs. |
|---------|---------------------|-----------------|
| 1 | Hot Mix Drum | 11 |

- (iii) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(iv) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry shall achieve The National Ambient Air Quality Standards (NAAQS) published in 2009 G.S.R826 (E), dated 16.11.2009.

7. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2016:

- (i) The Industry shall not generate any hazardous waste.



8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- xiii. The project authorities shall install well designed water sprinkling arrangements including fixed and mobile sprayers for dust suppression.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Statutory/Government agencies.

10. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

11. The applicant shall apply for consent to operate before taking actual commercial production.

12. The applicant shall obtain permission from Central Ground Water Authority in case of use of ground water.

13. The industry shall comply with the location criteria for setting up Stone Crushers units as under;
- The distance of the nearest point of boundary of the land in which the stone crusher is to be set up must be at least 500 meters away from the National Highway, 200 meters away from the State Highway and 100 meters away from the other roads.
 - The distance of the nearest point of boundary of the land in which the stone crusher is to be set up must be at least 500 meters away from the nearest habitation (minimum 1000 Souls).
14. Industry shall renew Bank Guarantee of Rs. 1.0 Lack for compliance of consent condition for the period up to 30.06.2026.
15. The Capital investment of the industry is Rs. 50.0 Lacs.

For and on behalf of the
Maharashtra Pollution Control Board

(Amar B Durgule)
Regional Officer, Nashik.

To,
M/s. B.J.Murdare,
Gut No.-40, At- Varur (k)
Tq. Shevgaon , Dist- Ahmednagar.

Copy to:

- Sub-Regional Officer, MPCB Nashik.
- Master File.



Received Consent fee of -

| Sr. No. | Amount(Rs.) | Transaction No. | Transaction Date |
|--|-------------|-----------------|------------------|
| 1 | 7500/- | TXN1912001298 | 16/12/2019 |
| Remaining fee of Rs. 3000/- will be balance with the Board | | | |

MAHARASHTRA POLLUTION CONTROL BOARD

Grams: PREPOLL
Tel.No.(0253) 2362820
No.(0253) 2365150
e-mail:ronashik@mpcb.gov.in



Regional Office- Nashik,
Udyog Bhavan, 1st floor, Fax
Trimbak Road, MIDC Comp.
Near ITI., Satpur, NASHIK-422007.

BY R.P.A.D./FAX/HAND DELIVERY

L. No: MPCB/ROK/PD/ 1 /2020

MPCB/PD/2102170004

Date: - 17/02/2021

To,
M/s B. J. Murdare,
Gut No. 40, Varur (K),
Tal. Shevgaon, Dist. Ahmednagar.

Sub: - Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

Ref. :-

1. Consent granted by the Board on 12.03.2020.
2. Show Cause Notice issued by the Board on 25.02.2019.
3. Complaint received from Mr. Razzak Rajmohamad Beg.
4. Visit of the Board Officials to your unit on 05.02.2021.
5. Proposal received from SRO-Ahmednagar vide Legal Action 08.02.2021.

WHEREAS, you are operating your industry located in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous & Other Waste (Management & TM) Rules, 2016

ANDWHEREAS, Board has issued Show cause Notice for non-compliances observed on 25.02.2019 vide above reference cited at 2.

ANDWHEREAS, the Board Officer at Ahmednagar has received complaint regarding Air Pollution and water Pollution vide above reference cited at 3. **ANDWHEREAS**, the Board Officer at Ahmednagar visited the industry on 05.02.2021 vide above reference cited at 4. and observed following non-compliances, which are reproduced as here under

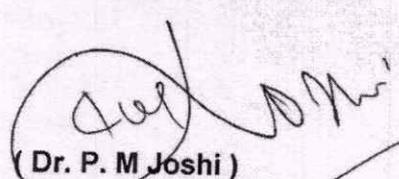
1. You have not provided covered to Raw material loading section (4 hoppers).
2. You have provided only partially cover to screen conveyor belt.
3. You have not provided water sprinkling at hopper for control of Dust emission during raw material handling in the plant.
4. You are not caring regular cleaning & wetting facility as per consent in the premises is not provided.

ANDWHEREAS, Sub-Regional Officer, MPCB, Ahmednagar has submitted proposal to this Office for initiating stringent legal action against your industry vide above reference cited at 5.

ANDWHEREAS, after examining the record of your case and after making necessary enquiry this office has concluded that you have violated the consent conditions and causing pollution problem in the nearby surrounding area knowingly and wilfully.

NOW THEREFORE, you are hereby directed that why your production activity shall not be stopped down forthwith? And why competent authority shall not be directed to disconnect electricity and water supply of your industry immediately?

Your reply, if any to these Directions shall be submitted within 7 days from date of issuance of this notice, failing which, the Board will have no any other option than to initiate legal action against your unit, which may be noted.


(Dr. P. M. Joshi)
Regional Officer, Nashik.

Copy Submitted to:-

The Principal Scientific Officer, M.P.C. Board, Sion Mumbai.

Copy forwarded to:-

Sub- Regional Officer MPCB, Ahmednagar – He is directed to serve the copy of these directions to the industry & submit the present status report of the industry along with photographs.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2365150
 Fax : 0253-2365140
 Website: <http://mpcb.gov.in>.
 E-Mail: ronashik@mpcb.gov.in



Udyog Bhavan, First Floor Trimbak
 Road, Near ITI, Satpur, Nashik-422007.

BY R.P.A.D./FAX/HAND DELIVERY

L.No: MPCB/RONK/ID/ 2109630001 /2021

Date:- 3/9/2021

To,
 M/s. B. J. MURDARE.
 Gut No. 40, Varur (K),
 Tal. Shevgaon, Dist. Ahmednagar.

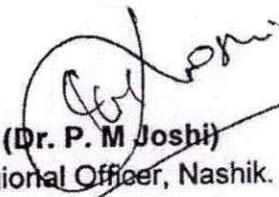
Sub: Interim Directions under Section 33 A of Water (P & CP) Act, 1974 & under
 Section 31A of Air (P & CP) Act.1981 .

Ref: 1. Proposed Direction issued by the Board vide No. MPCB/RONK/PD/2102170004 Dtd.
 17.02.2021.
 2. Hon'ble NGT Order dtd. 20.05.2021 in O. A 01/2020 (WZ).
 3. Personal hearing extended on 02.09.2021.

This refers to Proposed Direction issued by the Board vide above referred letter (1),
 Hon'ble NGT passed an order dtd. 20.05.2021 in O. A 01/2020 (WZ), Vide reference no. 2, Visit
 carried out by Board official on 14.06.2021, for verification of compliance of Proposed Direction.
 Personal hearing extended to you vide above ref. Letter (3) on 02.09.2021. During the personal
 hearing following directions are given.

1. You shall regularly operate and maintain the Air Pollution control system, so as to
 achieve consented norms, and shall not cause any nuisance in surrounding area.
2. You shall submit Bank Guarantee of Rs. 25,000/- within 15 days, towards
 compliance of these direction.

If you fail to comply these directions in time bound manner, the Board will have
 no any other option than to issue final directions such as disconnection of electricity and water
 supply of your industry, which may be please noted.


 (Dr. P. M. Joshi)
 Regional Officer, Nashik.

3/9/2021

Copy Submitted for information to :-

1. The Principal Scientific Officer, M.P.C. Board, Mumbai.
2. The Sr. Law Officer, M.P.C. Board, Mumbai.

Copy forwarded to:-

Sub- Regional Officer MPCB, Ahmednagar:- It is directed to carry out 3 AAQM results, so as to
 assess the operation & maintenance of APC provided by unit holder,

Sub Divisional Magistrate office, Pathardi at Malibabhulgaon,
Tal. Pathardi, Dist. Ahmednagar.

Date – 22/02/2023

To,

The Additional Collector,
Ahmednagar (Home Department)

Sub :- Communication of Direction passed by Hon'ble National Green Tribunal vide order dated – 07-02-2023, passed in O.A. 11/2023 (WZ) Titled as "Razzak Rajmohammad Baig & Ors. Vs. The District Collector, Ahmednagar & Ors." Reg.

Ref :- Your Letter No. DC/Karya/9B/18/2023 Vide Dated – 09-02-2023.

Sir,

With Reference to above subject, as per direction of Hon'ble NGT Order dated – 20/05/2021, the joint inspection carried out along with Sub-Regional officer, MPC Board, Ahmednagar. The Detail Inspection report along with Photograph Enclosed.

Submitted for Information.

Your's Faithfully,

Sd/-

(Prasad Mate)

Sub Divisional Officer, Pathardi.

Joint inspection Report in respect of order 20/05/2021 passed by Hon'able NGT (WZ) in Q.A. 01/2020 Raggak Rajhnomind Balg V/s. The District collector Ahmednagar and Ors.

As per the Hon'able NGT order dated. 20/05/2021 in Q.A. 01/02 Raggak Rajhnomad Balg V/s. the District collector Ahmednagar has directed to Maharashtra Pollution Control and District magistrate Ahmednagar to submit compliance of the order.

Board has granted consent to Operate for hot mix plant vide dated 12/03/2020, valid up to 30.03.2026. (Anx-I). Board has issued proposed direction on 17/02/2021 (Anx-II). After receipt of Hon'able NGT order dated. 20/05/2021 the Board has issued interim direction vide dated 30/09/2021 after compliance of proposed direction (Anx-III).

Joint visit along with Raviraj Patil Field Officer was carried out on 16/02/2023 and following findings are noticed.

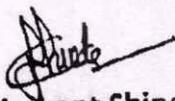
- 1) Hot mix plant not operated continuously It is operated as per work requirement
- 2) During visit hot mix plant was not in operation.
- 3) The industry has provided following Measures for control of Air Pollution in the surrounding area.
 - a) Raw Material loading section (04 hoopers) are covered with tin Sheet.
 - b) Conveyer belt covered with tin Sheet.
 - c) Water sprinkling system provided at Conveyer Belt & hooper section.
 - d) Industry having 01 no. of tanker with capacity 5000 lit (water storage capacity) for regular wetting of the premises.
 - e) Industry has provided wet Scrubber with stack of height 15.0 mtrs. to hot mix plant.
 - f) Industry has planted bamboo & others Trees around the Hot Mix Plant.
 - g) The Industry has not provided the Metallic Road as per consent condition.

The complainant's agriculture land situated on west side of adjacent to the boundary of hot mix plant. The compliant harvesting the rabi crop observed during the visit. Board has issued letter to Agriculture department vide dated 07/02/2023 regarding statues of crop in the surrounding area. (Anx-IV).

The Complainant field was visited along with complaint Mr. Raggak Rajhmomad Baig In some part of complainants field cotton crop was standing and in some part harvested bajra crop was stacked. The complainant told that the dust from Hot Mix Plant accumulates on the crop & on the surface of field. Dust observed on leaves and cotton of cotton crop & also on surface of soil. Also the complainant told that when the plant is in operation it creates lot of noise, dust & bad odour. At the time of visit the plant was no in work so this cannot be observed. Complainant also pointed out the bamboo Planted along with the boundary shades old leaves which falls on complainant's field which was observed during visit.

Also in the future, the unit will be monitored keeping in view any violation of environment laws.

The joint Inspection report is submitted for your kind perusal and for further direction please.

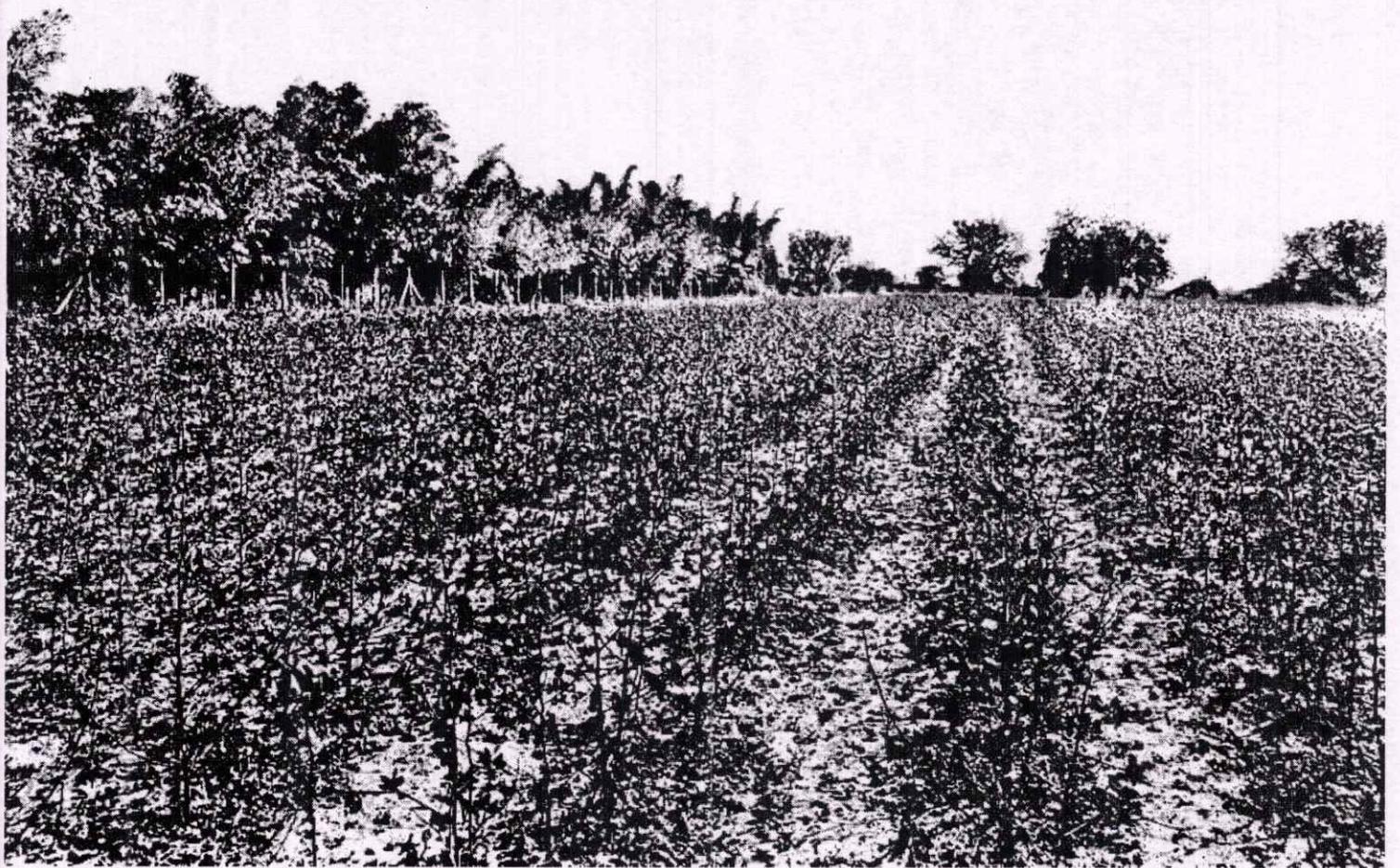

(Chandrakant Shinde)
Sub-Regional Officer
MPCB, Ahmednagar.

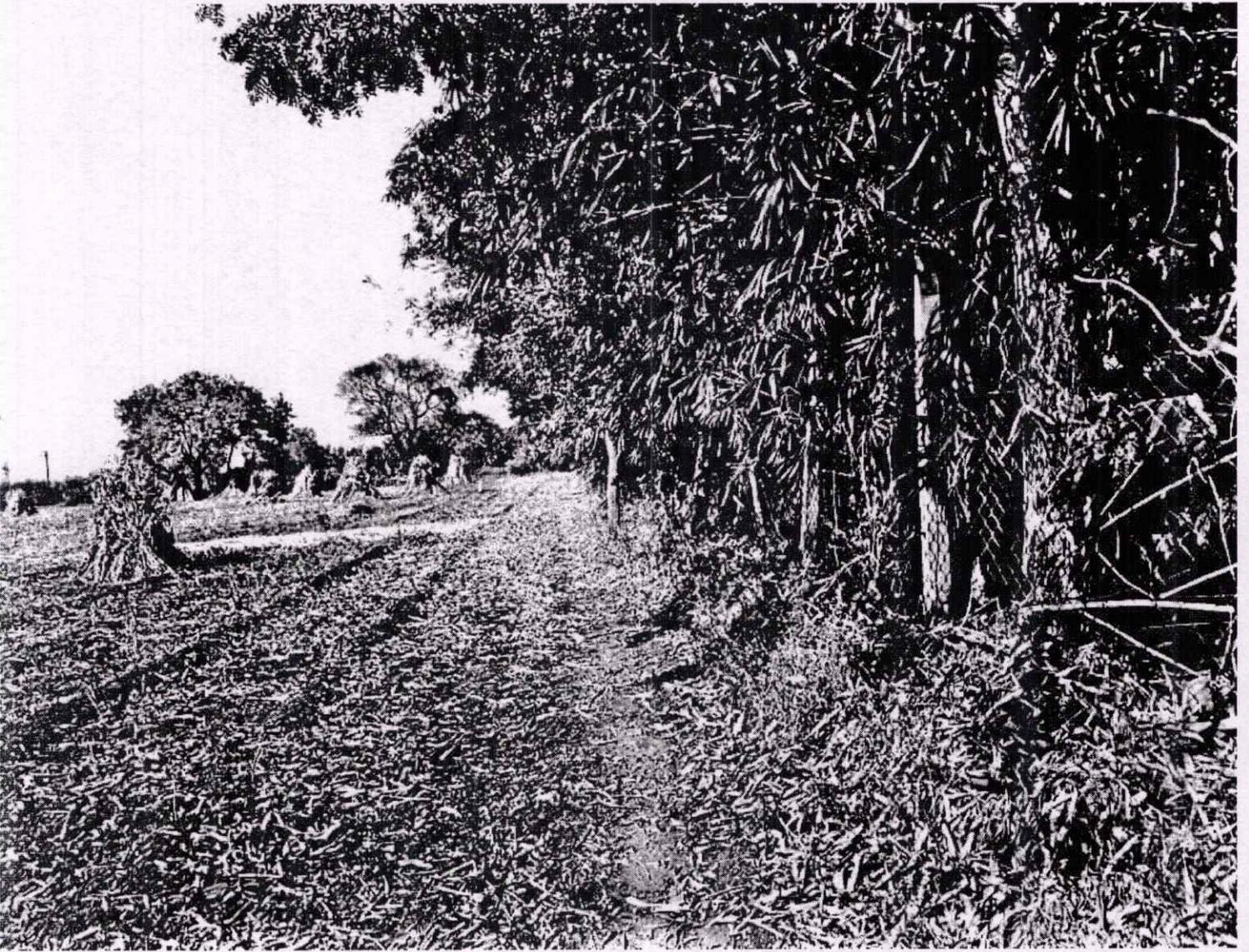

(Prasad Mate)
Sub Divisional Magistrate, Pathardi

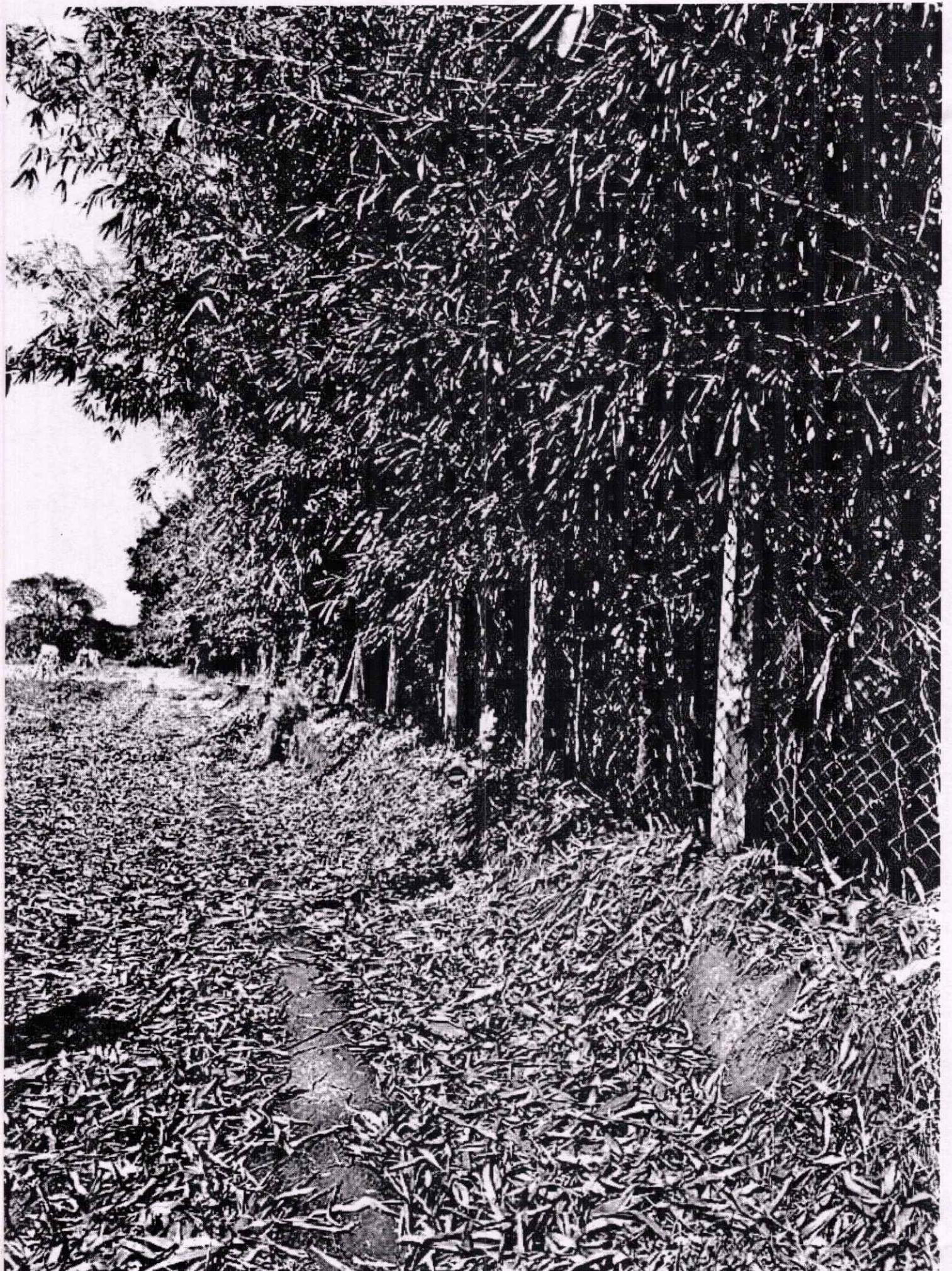










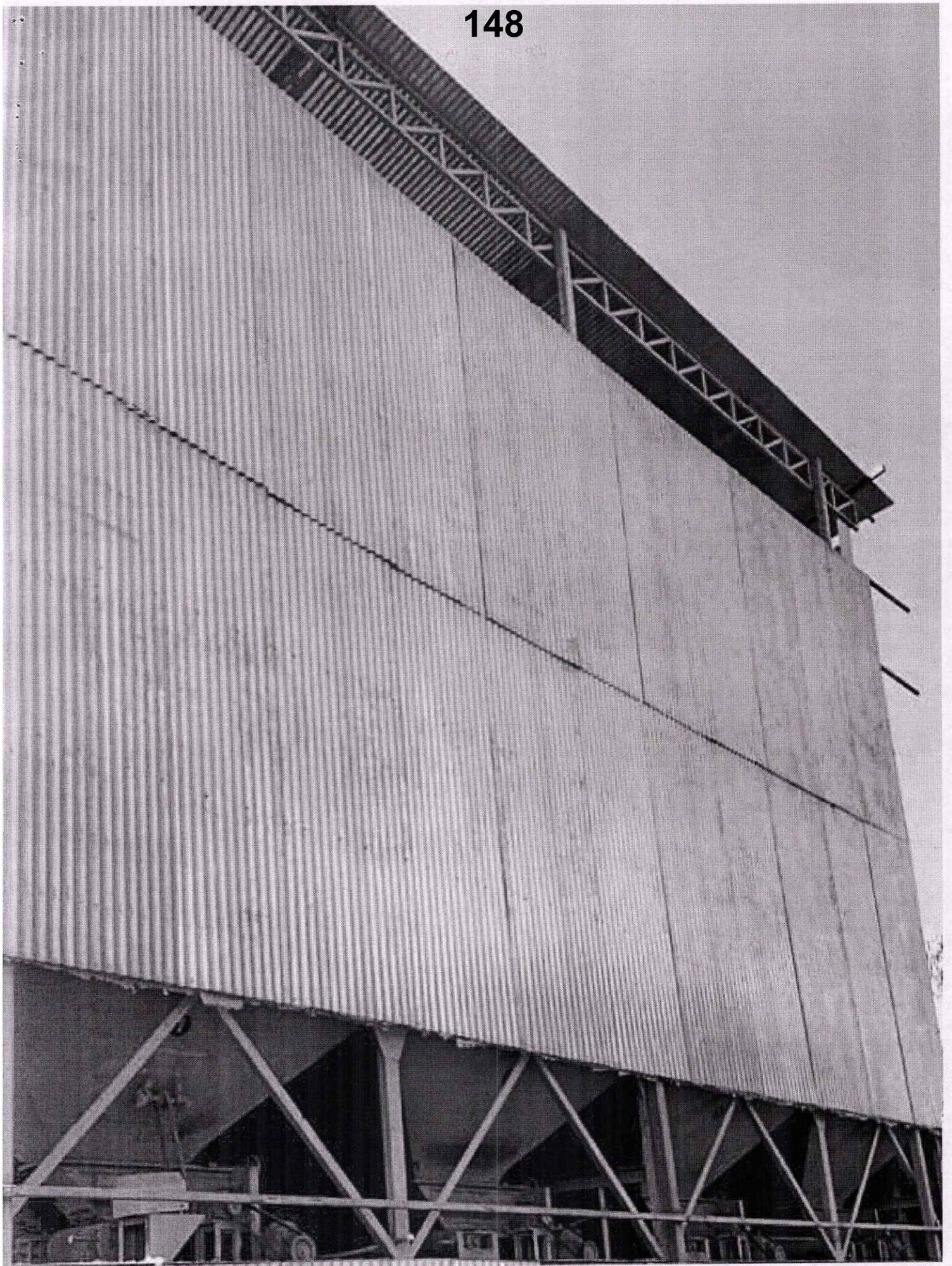


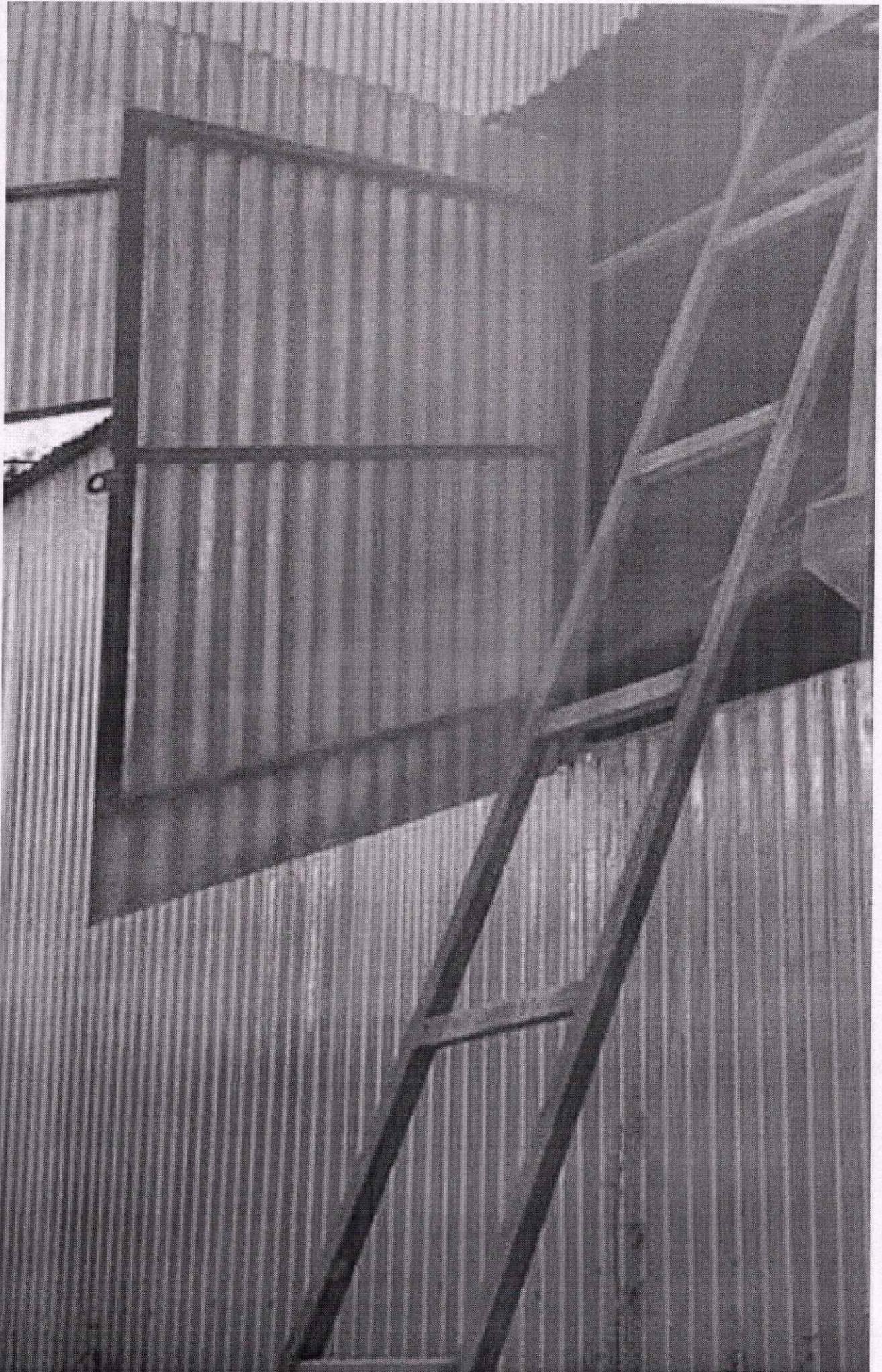


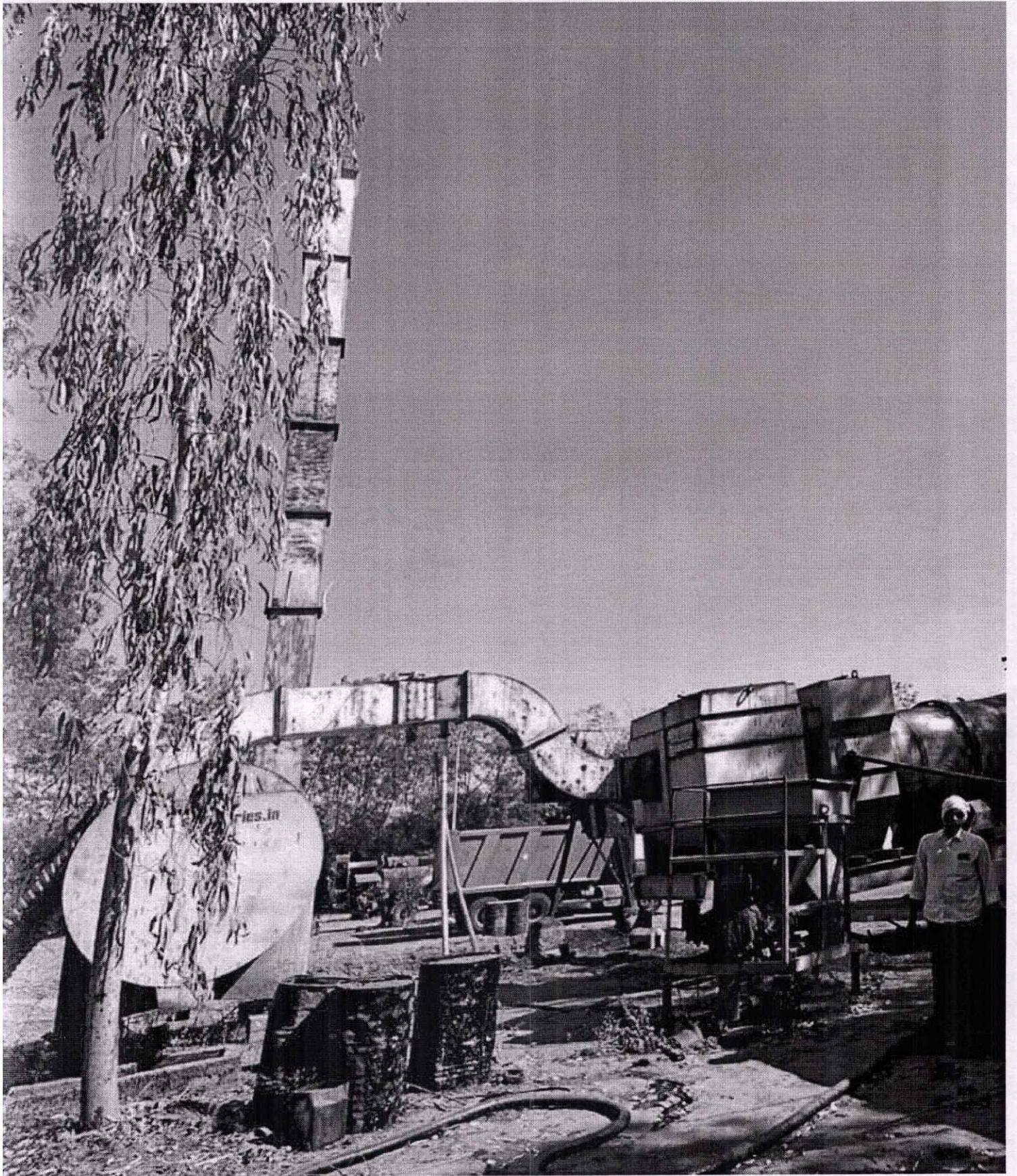














आज दि. १४.३.२०२३ रोजी सकाळी १०.०० वा. पामुन मौजे करर लु. गट नं ४० येथील हॉट मिक्स प्लॉटला मा. राष्ट्रीय हरित लढावतमोरील ०४/११/२०२३, १४/१०/२०२३ या प्रकरणाच्या अनुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळ, अहमदनगर यांचे अधिकाऱ्यांसोबत मेट देण्यात आली सधर येथील वेळी सौक्यावर वरिल प्रकरणातील तक्रारदार श्री. रज्जाक राजमोहोमद वेग व बाकातील आजुबाजूचे इतर शेतकरी हजर होते. यावेळी सधर हॉट मिक्स प्लॉटचे मालक श्री. बाळसाहेब कुंदारे हजर होते

सौका पाहणी वेळी हॉट मिक्स प्लॉट सुरु होता सधर प्लॉटमुळे होणारी वायुप्रदूषण व ध्वनीप्रदूषण मोजण्यासाठी प्रदूषण नियंत्रण मंडळाने High volume Sampler (HVS) व ध्वनीमापक ही उपकरणे सौक्यावर उपलब्ध करून दिली होती. प्लॉट सुरु असताना सधर उपकरणांद्वारे परिमाण मोजण्यात आले.

प्लॉट सुरु असताना विमणीमधून निघणारा धूर हवेच्या दिशेने तक्रारदार यांचे शेताच्या दिशेने जाताना दिसून आला. तसेच प्लॉटमध्ये टाकण्यात येणाऱ्या खडीतून निघणारी धूळ ही तक्रारदार यांचे शेतात जाताना दिसून आली. सधर तक्रारदार यांचे शेत हॉट मिक्स प्लॉटच्या पश्चिमेला लागून आहे त्यामुळे प्लॉटमधील धूर व धूळ यांचे कण तक्रारदार यांचे शेतातील पिकावर व जमीनीवर साठते. लक्ष्यस्थितीत तक्रारदार यांचे अंदाजे निम्मे क्षेत्रावरील पिक काढले असून फायदा अंदाजे (२) एकर क्षेत्रावर उभा आहे. हॉट मिक्स प्लॉट व तक्रारदार यांचे शेताच्या बांधावर हॉट मिक्स प्लॉट मालकाने बांबू लावलेले आहेत, तथापि तक्रारदारांचे शेतात आ बांबूचे फुटवे जात असून बांबूची वाळलेली पाने तक्रारदार यांचे शेतात पडलेले दिसून आले. प्लॉट सुरु असताना डोंबराबुळे सौक्यावर मोठ्या प्रमाणात दुर्गंधी येत होती. * प्लॉटवर हॉपर कडे जाणारा रॅप व इतर जागी धूळ उडू नये म्हणून पाणी मारलेले दिसून आले. तक्रारदार यांचे म्हणण्यानुसार प्लॉटची पाहणी होणार म्हणून सधर पाणी दि. १३.३.२३ रोजी सायंकाळी व आज सकाळी मजण्यात आले आहे.

सधर प्लॉटचे पूर्वेत शेवगाव - आवेगाव रस्ता असून

सरकारच्या पूर्वेत देकादे वरती आहे सरकर वरतीतीठ
 नागरिकांनीही लॉट चुरु करतांना अमध्य दुर्गछी व घुस,
 घुकीवा त्रास होत असल्याचे सांगितले. तसेच लॉटच्या
 दक्षिणेस बोकगाव-आखेगाव रस्त्यावर अंदाजे ५०० मी.पे
 अंतरावर जिल्हा पब्लिक प्राथमिक शाळा, मापकरवस्ती आहे,
 मौकातपावणी त्रेकी लॉट चुरु असून खडी व डोंबर-यांचे
 मिश्रण तयार करण्यात येत होते. व सदर मिश्रण हायवा
 मध्ये मरुन कामाचे ठिकाणी पाठविण्यात येत होते. सरकर
 मौकातपावणी तक्रारदार, प्रदुषण नियंत्रण मंडळाचे अधिकारी,
 आजूबाजूचे शेतकरी, रहिवासी यांचे उपस्थितीत करण्यात
 आली.

- ३) विराज पाटील - चंडकांत शिंदे
 क्षेत्र अधिकारी. ३८-५/६/१५ अ.शिक्षा।
 नि.प्र. नि. मंडळ अहमदाबाद. ५५/१५/१६ अ.अ.म.स.म.।
- १) रज्जाक राजमहमद बेग - १५/१५/१६
- २) श्री. नारायण बाजीराव देकादे. १५/१५/१६
- ३) मुख्यालय - शेख पणारेवाले बलगर. १५/१५/१६
- ४) शेख निवार अमीर. १५/१५/१६
- ५) श्री. माकती बाजीराव देकादे. श्री देकादे यांचा
 दाव्या हाताचा अंगठा
 दे. वि. म. स. १५/१५/१६
- ६) श्री. देविदास विष्णु वरुड.

①

ERROR!!!
The Specified image isn't

CASELLA
DEL 633C/IP v031-02
Serial number 4181467
Response Freefield
Start
14-Mar-2023 11:04:53
Duration 0:15:03
Pause duration 0:00:02
Overload No Run 14

CALIBRATION

Before
14-Mar-2023 11:04:38

RESULTS (dB)

| | |
|--------|-------|
| LAF4 | 68.3 |
| LAFmax | 87.7 |
| LZPeak | 106.6 |
| LAFmin | 59.2 |
| LAF10 | 70.5 |
| LAF50 | 67.5 |
| LAF90 | 61.0 |
| LAF95 | 60.5 |
| LAF99 | 60.0 |

Location
GPS 19.32322 75.23823

Operator Name
Raviraj Patil (fo)
M.P. (B. Ahmednagar)

Signature *[Signature]*

Witness *[Signature]* C.N. Shinde
[Signature] (14/03/23)
(दस्तावेज-संग्रह-संग्रह)

Mr. Razzak Rajmohammed Baig farm land
village - Varur (K) Tal. Shergaon Dist. Ahmednagar
(At the time of plant is in operation)

②

ERROR!!!
The Specified image isn't

CASELLA
CEL-633C/IP 0031-02
Serial number 4181467
Response Freefield

Start
14-Mar-2023 11:26:03
Duration 0:15:05
Pause duration 0:00:02
Overload No Run 15

CALIBRATION

Before
14-Mar-2023 11:04:38

RESULTS (dB)

| | |
|--------------------|-------|
| LAF _{eq} | 82.8 |
| LAF _{max} | 88.4 |
| LZ _{peak} | 112.3 |
| LAF _{min} | 71.5 |
| LAF ₁₀ | 84.5 |
| LAF ₅₀ | 83.0 |
| LAF ₉₀ | 79.5 |
| LAF ₉₅ | 77.0 |
| LAF ₉₉ | 73.5 |

Location
GPS 19.32343 75.23853

Operator Name
Ravish Patil (So)
M.P.C.B. Ahmednagar
@B. J. Murdare

Signature *[Handwritten Signature]*

Witness *[Handwritten Signature]*
B. J. Murdare

Mrs. B. J. Murdare (At the time of
cont no. 40, Veru (K) plant is in operation
Tal. Shegaon Dist. Ahmednagar.

③

ERROR!!!
The Specified image isn't

CASELLA
CEL-633C/IP v031-02
Serial number 4181467
Response Freefield

Start
14-Mar-2023 2:43:55
Duration 0:15:05
Pause duration 0:00:03
Overload No Run 17

CALIBRATION

Before
14-Mar-2023 2:43:42

RESULTS (dB)

| | |
|--------------------|-------|
| LAF ₁ | 52.1 |
| LAF _{max} | 74.4 |
| LZ _{peak} | 106.8 |
| LAF _{min} | 42.4 |
| LAF ₁₀ | 54.0 |
| LAF ₅₀ | 49.0 |
| LAF ₉₀ | 47.0 |
| LAF ₉₅ | 46.0 |
| LAF ₉₉ | 45.5 |

Location
GPS 19.32338 75.23853

Operator Name
Ravindra Patil (fo)
M.P.C.B. A. Nagar
Ravindra Patil

Signature
Boede Gokshar

Witness

Mrs. B.J. Mardare (At the time of
Cont no. 40, Varur (K) plant is not in operation)
Tal. Shergaon, Dist. Ahmednagar.

4

ERROR!!!
The Specified image isn't

CASELLA
CEL-633C/IP v031-02
Serial number 4181467
Response Freefield
Start
14-Mar-2023 3:06:19
Duration 0:15:06
Pause duration 0:00:02
Overload No Run 18

CALIBRATION
Before
14-Mar-2023 2:43:42

RESULTS (dB)

| | |
|--------------------|-------|
| L _{Aeq} | 53.0 |
| L _{AFmax} | 83.9 |
| L _{Zpeak} | 104.7 |
| L _{AFmin} | 37.4 |
| L _{AF10} | 51.5 |
| L _{AF50} | 43.8 |
| L _{AF90} | 48.5 |
| L _{AF95} | 40.0 |
| L _{AF99} | 39.0 |

Location
GPS 19.32289 75.23795

Operator Name
Ravi Raj Patil (fo)
M.P.C.B. Airyogor
Ravi Raj Patil

Signature

Ravi Raj Patil

Witness (dot. dot. dot.)

Mr. Razzak Rajmohammad Baig farm land,
village - Varur (K) Tal. Shegaon, Dist. A. Nagar,
(At the time of plant is not in operation)

MAHARASHTRA POLLUTION CONTROL BOARD

| | | |
|---|---|--|
| Phone : 0253-2362820 Fax : 0253-2365161 Email : sonashiklab@mpcb.gov.in Website : http://mpcb.gov.in |  "Your Service is our Duty" | Regional Laboratory Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007. |
|---|---|--|

Report Outward No.: MPCB/RL-Nashik/Ambient/22-23/03/8
Date: 28/03/2023 07:28 PM

Analysis Report-Air (Ambient)

| |
|--|
| Client/Industry/location Name & Address M/S B.J.MURDARE O25 DG set of capacity >1MVA but < 5MVA |
|--|

| Sample Details | |
|---------------------------------------|--|
| Field Sample ID : | BR-0042442 |
| Laboratory Sample Code : | MPCB/RL-Nashik/AMB/22-23/159 |
| Sample Details (Water/Air/HW) : | Air |
| Sample Volume Received : | |
| Sample Collected By : | FO-Ahmednagar (Mr. Raviraj Patil) (SRO-Ahmednagar) |
| Seal No. : | 236 |
| Type of Industry / Location details : | orange |
| Sample Collected On : | Mar 14 2023 10:00:00:000AM |

| Sr.No | Parameter | Starting Time | Closing Time | Result | Unit | Method of analysis |
|-------|-----------------|------------------|------------------|--------|--------------------------|--------------------|
| 1 | PM10 | 14-03-2023 10:00 | 14-03-2023 18:00 | 61 | $\mu\text{g}/\text{m}^3$ | |
| 2 | SO ₂ | 14-03-2023 10:00 | 14-03-2023 14:00 | 7 | $\mu\text{g}/\text{m}^3$ | |
| 3 | SO ₂ | 14-03-2023 14:00 | 14-03-2023 18:00 | 9 | $\mu\text{g}/\text{m}^3$ | |
| 4 | NO _x | 14-03-2023 10:00 | 14-03-2023 14:00 | 15 | $\mu\text{g}/\text{m}^3$ | |
| 5 | NO _x | 14-03-2023 14:00 | 14-03-2023 18:00 | 16 | $\mu\text{g}/\text{m}^3$ | |

Report Type: final

Report generated on: 28/03/2023 07:28 PM

Complied & Approved by: Shantilal Nagare

Reviewed on Date: 28/03/2023 07:28 PM

Reviewed by: Shantilal Nagare

(DAAM)
 Near backside Gate of
 M/S. B.J. MURDARE
 Cont. no. 40, Vazeck
 Pat. Shegan, Dist. Ahmednagar.

Shantilal Nagare
1/c Scientific Officer,
Regional Laboratory, Nashik,

* Electronic report does not require signature